

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b) The High-powered Expert Committee under the Chairmanship of Sri Justice Rajindar Sachar, in its Report reviewing *inter-alia* the provisions of the Companies Act, 1956, has made certain recommendations in Chapter IV of its Report on the question of acceptance of deposits from the public by private limited companies and in Chapter X of its Report regarding the measures to be taken to further safeguard the interests of depositors in public limited companies. A copy of the said Report was laid on the Table of the House on 30th August, 1978. These recommendations are under active consideration of the Government and an amending legislation on these and other recommendations, as necessary, will be introduced in due course.

Bonus issue for defence employees

1366. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal for setting up a committee to consider bonus issue for the Defence employees; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHER SINGH): (a) No, Sir. There is no such proposal.

(b) Does not arise.

Extension of training facilities to Chinese Mining Engineers

1367. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Chinese Coal Industry has approached the Government for extending training facilities to their Mining Engineers at the Neyveli open cast mines in Tamil Nadu; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

Conveyance facility to dependents of Army officers

1368. SHRI SYED AHMAD HASHMI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is fact that the parents and other dependents of the Armed Forces Officers, who did not have individual income of Rs. 250 per month or more and resided with the officers concerned were entitled to free conveyance; and

(b) if so, whether the ceiling of individual income had since been increased in accordance with the cost of living index; if so, what is the revised ceiling?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir. Parents and other dependents of Armed Forces Officers whose individual income does not exceed Rs. 250/- per month and who reside with the Officer concerned are entitled to free conveyance to home station and back with effect from 1st January 1976.

(b) No, Sir.

Leave travel concession to Defence Service personnel

1369. SHRI SYED AHMAD HASHMI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Defence Services personnel including officers are not allowed the leave travel concession facility along with their families, once in four years as are given to other Central Government employees; and

(b) if so, what are the reasons therefor?